

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 249 of 2019**  
**&**  
**I.A. No. 1380 of 2019**

**IN THE MATTER OF:**

**Mr. Gurjeet Singh Johar** **...Appellant**

**Versus**

**ICICI Bank Ltd. & Anr.** **...Respondents**

**Present:**

**For Appellant :** **Mr. Swapnil Gupta, Ms. Ankita Sinha and  
Ms. Neelambika Singh, Advocates**

**For Respondents:** **Mr. Pulkit Deora, Advocate for R.P.**

**Mr. Ankur Mittal and Ms. Meera Murali,  
Advocates for SBI (Intervenor)**

**WITH**

**Company Appeal (AT) (Insolvency) No. 455 of 2019**

**IN THE MATTER OF:**

**Mr. Gurjeet Singh Johar** **...Appellant**

**Versus**

**Mr. Naveen Kumar Gupta, IRP for  
C&C Construction Ltd. & Anr.** **...Respondents**

**Present:**

**For Appellant :** **Mr. Swapnil Gupta, Ms. Ankita Sinha and  
Ms. Neelambika Singh, Advocates**

**For Respondents:** **Mr. Pulkit Deora, Advocate for R.P.**

**ORDER**

**02.09.2019** Learned counsel for the Appellant submits that the 'Resolution Professional' has filed an appeal before the Hon'ble Supreme Court against the order passed by this Appellate Tribunal on 20<sup>th</sup> August, 2019 in I.A. No. 2344 of 2019.

In the aforesaid background, it is desirable to await the decision of the Hon'ble Supreme Court.

Let these appeals be placed 'for orders' on **11<sup>th</sup> November, 2019**. Parties will inform the development.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc